

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 45/TT/2022

- Subject** : Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from COD to 31.3.2024 for Transmission Assets under Project – "POWERGRID works associated with North Eastern Region Strengthening Scheme-VI".
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Assam Electricity Grid Corporation Limited and 7 others

Corrigendum to RoP of hearing dated 26.7.2022

The following corrections are made in Record of Proceedings dated 26.7.2022 in Petition No.45/TT/2022:

- a. The words "New Kohima" in paragraph 3 and 4 shall be read as "Mariani".
 - b. After the words "have the views of" in first line of paragraph 5, the words "Kohima-Mariani Transmission Limited and" shall be inserted.
 - c. The word "respectively" shall be inserted after the word "Asset-7" in the second line of paragraph 5
 - d. After the word "including" in the fourth line of paragraph 5 the words "Kohima-Mariani Transmission Limited and" shall be inserted.
2. Except for the above, all other terms contained in RoP dated 26.7.2022 in Petition No. 45/TT/2022 remains unchanged.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

